

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

**ORIGINAL APPLICATION NO. 291/00263/2016**

**DATE OF ORDER:** 24.05.2016

**CORAM**

**HON'BLE DR. K.B. SURESH, JUDICIAL MEMBER  
HON'BLE MS. MEENAKSHI HOOJA, ADMINISTRATIVE MEMBER**

Mukesh Kumar Akhand S/o Ram Lal, aged about 25 years, R/o Village Kishanpura, presently working as Platform Porter at Laban Railway Station, Kota.

....Applicant

Mr. P.N. Jatti, counsel for the applicant.

**VERSUS**

1. Union of India through the General Manager, West Central Railway, Jabalpur.
2. Divisional Railway Manager, North Central Railway, Kota.
3. Regional Labour Commissioner (Central), Kendriya Sadan Block-I, III Floor, Vidhya Dhar Nagar, Jaipur - 23.
4. Asstt. Labour Commissioner (Central) Shri Bhawan, Station Road, Kota.

....Respondents

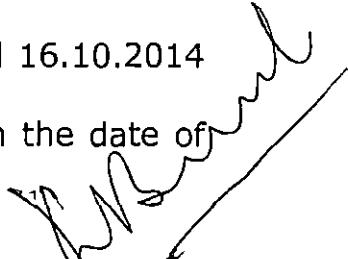
Mr. Anupam Agarwal, counsel for the respondents.

**ORDER**

**(Per DR. K.B. SURESH, JUDICIAL MEMBER)**

Heard counsels for the parties. We think that justice would be met if we direct the respondents to consider and dispose of the pending representation of the applicant and pass appropriate order within a stipulated period.

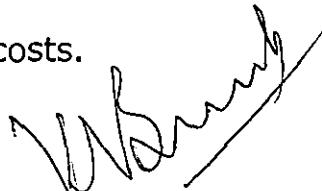
2. Therefore, the respondents are directed to consider and dispose of the representation of the applicant dated 16.10.2014 (Annexure A/1) within a period of two months from the date of



receipt of a copy of this order and pass a reasoned and speaking order in accordance with law. Accordingly, the Original Application is disposed of with no order as to costs.



(MS. MEENAKSHI HOOJA)  
ADMINISTRATIVE MEMBER



(DR. K.B. SURESH)  
JUDICIAL MEMBER

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